

ITEM NO.29 + 30

Court 12 (Video Conferencing)

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 16281/2021

(Arising out of impugned final judgment and order dated 02-06-2021 in SA No. 552/2017 in SA No. 421/2018 in SA No. 296/2018 in SA No. 448/2018 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

ANSHU JAIN & ANR.**Petitioner(s)****VERSUS****STATE OF U.P. & ORS.****Respondent(s)**

(FOR ADMISSION and I.R. and IA No.84928/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.84931/2021-EXEMPTION FROM FILING O.T. and IA No.84926/2021-PERMISSION TO FILE PETITION (SLP/TP/WP/..) and IA No.84932/2021-PERMISSION TO FILE LENGTHY LIST OF DATES..
 WITH

SLP(C) No. 11266/2021

(FOR ADMISSION and I.R. and IA No.86706/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.86707/2021-EXEMPTION FROM FILING O.T. and IA No.86708/2021-PERMISSION TO FILE LENGTHY LIST OF DATES)

SLP(C) No. 11261-11262/2021 (XI)

(FOR ADMISSION and I.R. and IA No.86633/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.86634/2021-EXEMPTION FROM FILING O.T. and IA No.86635/2021-PERMISSION TO FILE LENGTHY LIST OF DATES)

SLP(C) No. 11277-11280/2021 (XI)

(FOR ADMISSION and I.R. and IA No.86792/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.86793/2021-EXEMPTION FROM FILING O.T. and IA No.87402/2021-EXEMPTION FROM FILING O.T. and IA No.86795/2021-PERMISSION TO FILE LENGTHY LIST OF DATES and IA No.87401/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 09-08-2021 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE S. RAVINDRA BHAT

For Petitioner(s) Mr. V. Giri, Senior Advocate
 Mr. Rajat Singh, AOR
 Mr. Apoorva Tewari, Adv.
 Mr. Prashast Puri, Adv.
 Ms. Ankita Gupta, Adv.
 Mr. Samarth Mohanty, Adv.
 Mr. Anupam Lal Das, Sr, Adv
 Mr. Rahul Pratap, AOR
 Mr. Anirudh Singh, Adv.

For Respondent(s) Mr. V.K. Shukla, Sr. Adv.
 Mr. Arjun Kumar Singh, Adv.
 Mr. Rajeev Kumar Dubey, Adv.
 Mr. Ashiwan Mishra, Adv.
 Mr. Kamendra Mishra, AOR
 Mr. Amit Bose, Sr. Adv.
 Mr. M. A. Chinnasamy, AOR
 Mr. C. Rubavathi, Adv.
 Mr. Ch. Leela Sarveswar, Adv.
 Mr. V. Senthil Kumar, Adv.
 Mr. P. Rajaram, Adv.

UPON hearing the counsel the Court made the following
 O R D E R

We are not inclined to issue notice at this stage to the private respondents after hearing the learned counsel for the petitioners. However, we are of the view that the State should place its version in the matter in the form of an affidavit.

Accordingly, list these cases after four weeks. In the meantime, first respondent will file an affidavit explaining its position including the number of regularized LDAs, who are still in service, their remaining service as well as the impact of the impugned judgment (in terms of fall out resulting in reversion etc.) upon the petitioners.

(SWETA BALODI)
 COURT MASTER (SH)

(RENU KAPOOR)
 BRANCH OFFICER